

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-202

IA/2089/2020

in

IB 1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 10.07.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Manoj Kumar Garg, IRP

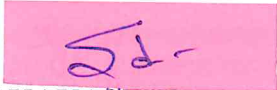
For the Respondent/CD :

For the Intervener/IT Deptt. : Mr. Deepak Anand and Mr. Vipul Agarwal, Counsels for IRP

ORDER

The matter has been taken up but there is no representation on behalf of the Resolution Professional. Counsel for the suspended Board of directors is present and prayed for time for filing reply. At request, ten days time is granted for filing reply. He has submitted that suspended board of directors are cooperating and some of the documents are lying with the Company's office, but the Landlord is in control of the same as there is dispute about payment of rent. The Counsel for the suspended board of directors shall provide the address and name of the Landlord with details of the records and documents which are kept in the office premises of the Company to the Resolution Professional for seeking appropriate directions, if any, from this Authority.

List on 22.7.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit